

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).1808/2020

KALYANI TRANSCO

Appellant(s)

VERSUS

M/S BHUSHAN POWER AND STEEL LTD. & ORS.

Respondent(s)

(IA No. 160529/2022 - CLARIFICATION/DIRECTION, IA No. 94590/2020 - EARLY HEARING APPLICATION, IA No. 71109/2021 - EARLY HEARING APPLICATION, IA No. 58416/2021 - EARLY HEARING APPLICATION, IA No. 26335/2021 - EARLY HEARING APPLICATION, IA No. 8922/2021 - EARLY HEARING APPLICATION, IA No. 1909/2021 - EARLY HEARING APPLICATION, IA No. 115750/2020 - EARLY HEARING APPLICATION, IA No. 48179/2022 - EARLY HEARING APPLICATION, IA No. 71110/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 58417/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 35547/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 109279/2020 - INTERVENTION/IMPLEADMENT, IA No. 41762/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 35545/2020 - STAY APPLICATION)

WITH

C.A. No. 2192-2193/2020 (XVII)

(IA No. 66571/2022 - APPLICATION FOR PERMISSION, IA No. 54419/2021 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 98011/2020 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 94561/2020 - EARLY HEARING APPLICATION, IA No. 35003/2020 - EX-PARTE STAY, IA No. 34999/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 39037/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 35002/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 35042/2021 - STAY APPLICATION)

C.A. No. 3784/2020 (XVII)(FOR ADMISSION)C.A. No. 2225/2020 (XVII)

(IA No. 127575/2022 - CLARIFICATION/DIRECTION, IA No. 47731/2020 - EX-PARTE STAY, IA No. 84470/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 46583/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 166408/2021 - WITHDRAWAL OF PETITION / APPLICATION)

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Date: 2025.02.28
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C.A. No. 3020/2020 (XVII)

(IA No. 103824/2020 - EARLY HEARING APPLICATION and IA No. 84642/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

C.A. No. 668/2021 (XVII)

(IA No. 7254/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

C.A. No. 6390/2021 (XVII)

(IA No. 136440/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 27-02-2025 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Appellant(s) : Mr. Manu Beri, Adv.
Mrs. V. D. Khanna, AOR

Mr. Sidhartha Sharma, Adv.
Mr. Arup Banerjee, AOR

Mr. Diwakar Maheshwari, Adv.
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M/S. Law Associates, AOR
Mr. Sandeep Bajaj, Adv.

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Mr. Milind Kumar, AOR

Ms. Samapika Biswal, AOR

For Respondent(s) : Mr. Soayib Qureshi, AOR
Mr. Soumya Dutta, AOR

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Mr. Gopal Jain, Sr. Adv.
Ms. Madhavi Divan, Sr. Adv.
M/S. Karanjawala & Co., AOR

Mr. K.M.Nataraj, A.S.G.
Mr. Sudarshan Lamba, AOR

Mr. Mukesh Kumar Maroria, AOR

Mr. B. Krishna Prasad, AOR
Dr. Vinod Kumar Tewari, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Heard the learned senior counsel, Ms. Madhavi Divan for the erstwhile Corporate Debtor; the learned senior counsel, Mr. Shyam Divan, for the erstwhile Resolution Professional and the learned senior counsel, Mr. Dhruv Mehta for the suspended Directors and guarantors of the Corporate Debtor.
2. Arguments are concluded.
3. Judgment is reserved.
4. The learned counsel for the parties may furnish their brief notes of submissions within one week.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)